

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 181**

TO BE ANSWERED ON THE 24TH JULY, 2024/ SRAVANA 2, 1946 (SAKA)

EXPANSION IN NATIONAL INVESTIGATION AGENCY (NIA)

181 # SHRI ADITYA PRASAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is considering to increase the strength of the National Investigation Agency (NIA);

(b) if so, the details thereof; and

(c) the steps taken to strengthen the NIA during the last five years?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c) Keeping in view the zero tolerance policy against terrorism, the Central Government regularly reviews administrative and legal requirements of National Investigation Agency (NIA) and takes necessary steps to enable it to discharge its mandate in a more effective and professional manner.

The Ministry of Home Affairs (MHA) has taken several measures during the last five years towards enhancing the capacity of NIA, which, *inter-alia*, include as under :

- i) The NIA, with its headquarters (Hqrs) at New Delhi, has 21 Branch Offices in the country. Of them, 13 branch offices at Chandigarh, Ranchi, Imphal, Chennai, Ahmedabad, Bengaluru, Patna, Jaipur, Bhopal, Bhubaneshwar, Vishakhapatnam, Dimapur and Dehradun, have been created during the last five years.**
- ii) A total of 809 additional posts have been sanctioned in the NIA during the last five years. Out of these, 142 posts are for two new divisions set up at NIA headquarters, one for investigation and monitoring of Human Trafficking cases and the other for investigation of Offences of Cyber Terrorism, Explosives and Prohibited Arms and also for strengthening of legal cadre in NIA Headquarters.**
- iii) The NIA Act was amended in the year 2019 to enlarge the mandate of the NIA by inclusion of offences related to human trafficking, manufacture/sale of prohibited arms, cyber-terrorism and offences under the Explosive Substances Act, 1908 and the jurisdiction of NIA was expanded beyond India.**
- iv) Unlawful Activities (Prevention) Act, 1967 was amended in year 2019 to *inter-alia*, empower the Director General (DG), NIA to**

approve the seizure/ attachment of the properties related to proceeds of terrorism in cases being investigated by the NIA.

- v) NIA's capacity enhancement has been ensured by providing prompt approvals for scientific & technological support in terms of equipments and skill.**

- vi) In order to give more autonomy and independence to the NIA, the financial powers delegated to DG, NIA for engaging consultants/experts/professionals have been enhanced substantially.**

- vii) The allocation of funds to the NIA has consistently been increased since 2019-20.**

- viii) The National Terrorism Data Fusion and Analysis Centre (NTDFAC) has been established for enabling of Big Data Analytics and facilitating the automation and digitization of the various investigative processes, procedures that will strengthen supervision and enhance efficiency, consistency and accountability.**
